GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1687 TO BE ANSWERED ON 10TH MARCH. 2017

RECORDS OF MEDICAL PRACTITIONERS

1687. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether records of doctors and other medical practitioners are maintained according to place of medical practice, if so, the details thereof; and
- (b) whether medical records are updated regularly to delete the names of those doctors who do not practice in India, if so the details thereof?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

- (a): Medical Council of India (MCI) maintains the Indian Medical Register which is updated on the basis of information received from time to time from the State Medical Councils with regard to the registration of doctors who possess recognized medical qualifications. It is not maintained according to the place of medical practice of the doctor concerned. Further, Clause 28 of the Indian Medical Council Act, 1956 prescribes that the person registered in the Indian Medical Register shall intimate to the MCI and to the State Medical Council concerned within thirty days of transfer of the place of his residence or practice failing which his right to participate in the election of members to the MCI or a State Medical Council shall be liable to be forfeited by order of the Central Government either permanently or for a specified period.
- (b): MCI informed that the Indian Medical Register is updated from time to time based on the information provided by the State Medical Councils and the name of a particular doctor is deleted from the Indian Medical Register only on the request of the Registrar, State Medical Council with the reasons thereof.